

**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 11.11.2019

**CAUSE LIST - 2**

PRESENT: 1. Hon'ble Member (J), Shri Rajeswara Rao Vittalala  
2. Hon'ble Member (T), Shri Ashutosh Chandra

CP/CA No.	Purpose	Sec	Name of Petitioner	Petitioner Advocate	Name of Respondent	Respondent Advocate
CP(IB)No. 92/BB/2018	For report of RP IA 577/19	Sec 7 of I&B Code 2016	Sri P Pradeep Kumar and others	India Law LLP Advocates	M/s Gruha Kalyan Housing Projects Pvt Ltd	Medha Kulkarni RP

  
SHANKAR B. IYER  
ADVOCATE FOR PETITIONER/s: RAJESWARA T.O.

ADVOCATE FOR RESPONDENT/s:

PTO

**The Bench has made the following orders:**

1. I.A. No.577/2019 in C.P.(IB)No.92/BB/2018 is filed by Shri Shankar B Iyer, Resolution Professional (Applicant) Under Order XXXIX, Rule 1 and 2 of CPC, 1908 R/w Rule 11 of the NCLT Rules, 2016, by inter-alia seeking to grant ad-interim temporary injunction, restraining the statutory authorities and any other persons acting on their behalf from alienating, selling or creating any third party charge or transfer of properties which are in the name of "M/s. Gruha Kalyan Housing Projects Pvt. Ltd"., in the light of the admission of the case under IBC in C.P(IB)No.92/BB/2018 and moratorium of all suits, decrees, proceedings during the Corporate Insolvency and Resolution Period (CIRP) and in line with section 63 of the IBC in respect of the Schedule Properties in any manner pending disposal of the above Corporate Insolvency Resolution Process in the interest of justice and equity.
2. Heard Shri Shankar B Iyer, learned Resolution Professional along with Ms. Rajitha.T.O, learned Counsel for the Resolution Professional. We have carefully perused the pleadings of the parties and extant provisions of the Code and Rules made there under.
3. Therefore, the learned Resolution Professional submits that since the statutory authorities were not made Respondents to pass <sup>any order</sup> restraining the Respondents. He may be permitted to withdraw the instant Application with liberty to file fresh Application impleading the authorities against which he sought to restrain, if necessary.
4. Hence, I.A.No.577/2019 in C.P. (IB)No.92/BB/2018 is hereby disposed of as withdrawn by granting liberty to the Resolution Professional to file fresh Application in accordance with law.

Post the case on **27.11.2019**.

**MEMBER (T)**

**MEMBER (J)**

Shruthi

**Verified**

**Court Officer**